



(Through e-mail)

From :

WWW.LIVELAW.IN

Ashish Garg, H.J.S.
Registrar General,
High Court of Judicature at Allahabad.

To:

1. All the District Judges of Uttar Pradesh.
2. Presiding Officers of Commercial Courts.
3. Principal Judges of Family Courts.
4. Presiding Officers of Land Acqui. Rehab. & Resettlement Auth.
5. Presiding Officers of Motor Accident Claim Tribunal.

Subordinate to the High Court of Judicature at Allahabad.

Letter No. 2423/LXXXVII-CPC/e-Courts/Allahabad/ Dated January 09, 2022

Subject : Guidelines for functioning of District Courts/Tribunals, keeping in view of the status of the cases of COVID-19 in the Districts.

Sir/Madam,

I have been directed by the Hon'ble Court to communicate that due to recent increase in the cases of COVID-19, the following guidelines, **in addition to the guidelines issued earlier**, shall be applicable to all the Courts (including Tribunals) subordinate to the High Court of Judicature at Allahabad.

1. That before opening of campus, District Judges will ensure complete sanitization (strictly as per medical guidelines) and cleaning of entire court campus on daily basis by way of seeking assistance from the District Magistrate and Chief Medical Officer of the concerned district.
2. That all the Courts and Tribunals subordinate to High Court of Judicature at Allahabad will take up following matters –
 - a) Admission of new / pending matter (if any).
 - b) Bail (Pending / Fresh).
 - c) Anticipatory Bail (Pending / Fresh).
 - d) Matters involving release of vehicle, disposal of petty offence cases.
 - e) Urgent injunction matters (Pending / Fresh).
 - f) Matter related to receiving and disposal of police report under Section 173 Cr.P.C.

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09/1/2022



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- g) Disposal of Applications of Investigating Officer such as matter involving NBW, process under Section 82/83 Cr.P.C., Statements under Section 164 Cr.P.C.
- h) Remand / Other Judicial Work in respect of Under-Trial Prisoner will be done strictly through Video-Conferencing only. In case of any technical issue, other modes may be adopted.
 - i) The cases in which the evidence is complete, the arguments can be heard virtually or written submissions can be entertained.
 - j) Delivery of pending Orders / Judgment, if any, if the arguments have already been completed.
 - k) Pending office work.
 - l) Any other Urgent Judicial work.
 - m) Any other Administrative work.
3. That in Criminal Cases, no adverse order will be passed / no coercive action will be taken, in absence of concerned parties.
4. That if the District Magistrate / Chief Medical Officer of a concerned district is of the opinion that the District / Outlying Court Campus should be closed for a particular period due to COVID-19, the then District Court / Outlying Court may be closed for the said period.
5. That all intimation mentioning the specific reasons will be sent to Allahabad High Court.
6. That immediate after completion of the work, the Judicial Officers and the Court Staff will leave the Court premises.
7. That the District Judge will ensure minimal entry of Court Staff in Court premises. The District Judge will exercise discretion in deciding number of Staff, assigning duty by way of rotation, fixing days on weekly basis and time-slots.
8. Wearing of Gown is exempted till further orders.

The above modalities & arrangements shall be effective w.e.f. January 10, 2022.

The concerned Bar Associations may be informed accordingly.

A handwritten signature in blue ink, appearing to read "A" above the date "09/11/2022".



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Therefore, it is requested to take necessary steps at your end to ensure the compliance of the directions given by Hon'ble Court. It is also requested that the above directions may be communicated to the Presiding Officers of other Courts/Tribunals subordinate to the High Court of Judicature at Allahabad for ensuring compliance in the districts.

*Advis
09/1/2022*
(Registrar General)

Copy forwarded to:

Letter No. 2424/LXXXVII-CPC/e-Courts/Allahabad/Dated January 09, 2022

1. The Chief Secretary, Government of Uttar Pradesh, Lucknow.
2. The Principal Secretary (Law) & L.R., Government of Uttar Pradesh, Lucknow,

With a request to communicate the above guidelines to all the concerned State/ District Authorities to ensure strict compliance.

/
(Registrar General)